

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 12.09.2019, passed in A.B.A. No. 4933 of 2019 which was extended vide order dated 20.03.2020 in Cr.M.P. No.266 of 2020 is allowed **as the last chance**. Hence, the petitioner is directed to surrender before the court below “within six weeks from the date of this order in terms of the order dated 12.09.2019, passed in A.B.A. No. 4933 of 2019 which was extended vide order dated 20.03.2020 in Cr.M.P. No.266 of 2020”.

The order dated 12.09.2019, passed in A.B.A. No. 4933 of 2019 which was extended vide order dated 20.03.2020 in Cr.M.P. No.266 of 2020 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/